



2026:AHC:49693-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3131 of 2026

Hari Ram Mishra

.....Petitioner(s)

Versus

State Of Up And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Birendra Kumar Pandey, Om Shankar Mishra
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondents nos.2 & 3 i.e. Station House Officer, Police Station Ghoorpur, District Prayagraj to complete the fair investigation in Case Crime/F.I.R. No.0468 of 2025, under sections 351(2), 324(3) of BNS or 506, 425 of IPC, Police Station Ghoorpur, Commissionerate Prayagraj and further to submit a final report before the competent court against the accused or the aforesaid case, within a short stipulated period and to take appropriate action against the accused persons i.e. respondent nos.4, 5, 6 & 7 of aforesaid case crime, which this Hon'ble Court deems fit and proper under the facts and circumstances of the case.

(ii) Issue a writ, order or direction in the nature of mandamus directing the respondents no.3 i.e. Station House Officer, Police Station Ghoorpur, District Prayagraj to take appropriate action against the accused persons i.e. respondent nos.4, 5, 6 & 7, including their arrest after investigating the

matter fairly and impartially in Case Crime/F.I.R. No.0468 of 2025, under sections 351(2), 324(3) of BNS or 506, 425 of IPC, Police Station Ghoorpur, Commissionerate Prayagraj, within a short stipulated period, which this Hon'ble Court deems fit and proper under the facts and circumstances of the case."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 30.12.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2-Police Commissioner Commissionerate, Prayagraj, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2-Police Commissioner Commissionerate, Prayagraj, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of**.

March 11, 2026

VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)